

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.117 of 2020

Sanjay Paswan	Petitioner
Versus				
State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Madhulika Dasgupta, Advocate
For the Respondent-State: Mr. Deepak Kumar Dubey, A.C. to A.G.

02/29.06.2020 Heard Ms. Madhulika Dasgupta, learned counsel for the petitioner and Mr. Deepak Kumar Dubey, A.C. to A.G, learned counsel for respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Ms. Madhulika Dasgupta, learned counsel for the petitioner at the outset submits that one identical matter has been referred to the Division Bench being W.P.(S) No.6184 of 2019.

Mr. Deepak Kumar Dubey, learned counsel for respondent-State accepts the position.

Accordingly the writ petition is adjourned *sine die*.

Let the matter be tagged with W.P.(S) No.6151 of 2019 and appear after disposal of the aforesaid writ petition by the Division Bench.

Parties are at liberty to mention this writ petition after disposal of the aforesaid case by the Division Bench.

(Sanjay Kumar Dwivedi, J.)

Anit